

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

O.A.No.372/96

Date of order: 9.7.96

Durga Prasad Verma : Applicant

Vs.

Union of India & Ors. : Respondents

Mr.R.S.Bhaduria : Counsel for applicant.

CORAM:

Hon'ble Mr.Gopal Krishna, Vice Chairman

Hon'ble Mr.O.P.Sharma, Administrative Member.

PER HON'BLE MR.GOPAL KRISHNA, VICE CHAIRMAN.

Applicant Durga Prasad Verma, in this application under Sec.19 of the Administrative Tribunals Act, 1985, has claimed a direction in the nature of a command to the respondents to stay the operation of order dated 13.6.96 (Annx.A1) by which he was transferred from Jaipur to Narnaul

2. We have heard the counsel for the applicant.

3. The order Annx.A1 dated 13.6.1996 has been challenged on the ground that the applicant has agricultural land which needs his urgent attention. His wife suffers from several ailments and she is not in a position to lookafter her aged mother-in-law. It is urged that he has three marriageable daughters and that Shri Munshilal Meena, who was drafted later than the applicant has been redrafted to Alwar vide order dated 30.6.94. Shri Munshilal Meena, has not been impleaded as a party. It is also stated that he should have been posted or considered for posting at his home town on the basis of his seniority.

4. A transfer can be interfered with only if it is malafide or if it is made in violation of statutory rules. No malafide against any particular officer has been alleged. There is nothing to indicate that the impugned order has been passed in violation of any statutory rules. The application is, therefore, without any merit. It is dismissed with the modification that if the respondents consider it proper, they

(3)

may decide the representation made by the applicant vide
Annex. A10 dated 1.7.1996.

O
J
(O.P. Sharma)

Member (Adm.)

GKMWS
(Gopal Krishna)

Vice Chairman.